ANNEXURE A - 2
Filing under clause (ca) of sub-regulation (2) of regulation 13 of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

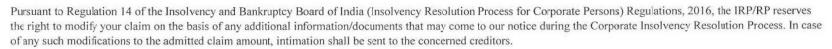
(Amount in ₹)

Sl. No.		Summary of claims received		Sun	nmary of claims	Amount			Details in	Remarks,	
	Category of creditor	Summar	y of claims received	adn	nitted	of contingen	Amount of claims not admitted	Amount of claims under verification	Annexure	if any	
		No. of claims	Amount	No. of claims	Amount of claims admitted	t claims					
1	Secured financial creditors belonging to any class of creditors	0	0	0	0	0	0	0		No claims have been received from this category of creditor by RP till 5th July, 2023	
2	Unsecured financial creditors belonging to any class of creditors	0	0	0	0	0	0	0	2	No claims have been received from this category of creditor by RP till 5th July, 2023	
3	Secured financial creditors (other than financial creditors belonging to any class of creditors)	4	5,933,436,051.48	4	5,878,436,051.48	0	60,000,000.00	0	3		
4	Unsecured financial creditors (other than financial creditors belonging to any class of creditors)	. 13	22,293,307,980.90	13	20,479,914,061.90	0	1,813,393,919.00	0.00			
5	Operational creditors (Workmen)	0	0	0	0	0	0	0		No claims have been received from this category of creditor by RP till 5th July, 2023	

otal		21	28,264,474,751.38	17	26,373,079,893.36	0	1,896,394,858.02	0.00	
9	Other creditors, if any, (other than financial creditors and operational creditors)	0	0	0	0	0	0	0	9 No claims have bee received from this category of creditor by RP till 5th July, 2023
8	Operational creditors (other than Workmen and Employees and Government Dues)	2	31,162,000.00	0	10,626,166.98	0	20,535,833.02	0	8
7	Operational creditors (Government Dues)	1	6,313,258.00	0	4,103,613.00	0	2,209,645.00	0	7
6	Operational creditors (Employees)	1	255,461.00	0	0	0	255,461.00	0	6

Notes:

1. Pursuant to Regulation 10 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, an Interim Resolution Professional/Resolution Professional may call for such other evidence or clarification as he deems fit from the financial creditor for substantiating the whole or a part of its claim.





Annexure - 8

Name of the Corporate debtor: Rajesh Construction Company Private Limited; Date of commencement of CIRP 13th May, 2021; List of creditors as on: 5th July, 2023

List of operational creditors (Other than Workmen and Employees and Government Dues)

													Amount in₹)	
SI.	Name of creditor	Details of claim received		Details of claim admitted							Amount	Amount of		Remarks,
			Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whethe r related party?	100000000000000000000000000000000000000	Amount of contingen t claim	of any mutual dues, that may be set-off	claim not admitted	Amount of claim under verification	if any
	IDBI Trusteeship Services Limited	01,06.2)21	1,770,000.00	0	Unsecured	NA	NA.	No	NA	0	0	1,770,000.00		
:	Suzlon Global Services Limited	02.06.2021	29,392,000.00	10,626,166.98	Unsecured	NA	NA	No	NA	0	0	18,765,833.02		refer not
TOTAL			31,162,000.00	10.626,166.98						0	0	20,535,833.02		

Note: As per the information received from the Erstwhile Management of the Corporate Debtor and as per the financial statements as on the Insolvency Commencement Date, the amount of Rs. 10626166.98 /- is being reflected in the Tally data as on Insolvency Commecement Date. Accordingly, the amount of Rs. 205,35,833.02/- stands rejected. The claim has been admitted as on today's date since the process is at the advanced stage and at the stage of receiving the Resolution Plan. Since no documents have been received from the Operaional Creditor, viz Suzlon Global Services limited till date, the Resolution Professional proceeded to partially admit the claim to the extent available in the records.



